

**No. L-7/(105)/121/07
CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

Shri Bhanu Bhushan, Member
Shri R. Krishnamoorthy, Member

In the matter of

The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 – Draft.

ORDER

The Commission had proposed the draft of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 along with an Explanatory Memorandum, inviting comments/suggestions/objections to the proposals made in the draft, latest by 10.1.2008

2. The proposed regulations are meant to apply to applications made for grant of inter-State open access for energy transfer schedules commencing on or after 1.4.2008. The deadline for the first set of applications under the proposed regulations (for scheduling in the month of April 2008) is 31.1.2008. Therefore, the draft regulations needed to be finalized and published before this date.

3. Once the final regulations are notified, the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004, (the current regulations) on the matter shall not apply for schedules commencing on or after 1.4.2008. As per the current regulations, the last date for receipt of first set of applications for scheduling in April 2008 is 19.1.2008. Therefore, to avoid any

ambiguity, it would have been desirable to notify the new regulations before 19.1.2008. It was for this reason that the Commission had specified the last date for comments/suggestion/objections as 10.1.2008.

4. A number of stakeholders have requested for extension of time for submission of suggestions and objections. In deference to these requests, we have decided to extend the date for comments/suggestions/objections upto 21.1.2008. Accordingly, the comments/suggestions/objections may now be sent by the extended date.

5. Consequently, the new regulations would be notified only after 21.1.2008, and the applications for scheduling in the month of April 2008 may be submitted by 19.1.2008 following the procedure laid down in the current regulations. These shall, however, be taken up by the nodal RLDC along with the applications received upto 31.1.2008 under the new regulations.

6. Further, in view of the above time constraints, advance concurrence of the State Load Despatch Centre, required in Regulation 8(1) of the draft regulations shall not be insisted upon in case of applications for open access in inter-State transmission system filed in January 2008. Such concurrence shall be obtained by the applicant and filed with the nodal RLDC, latest by 10.2.2008, as a special case.

Sd/-

(R.Krishnamoorthy)
MEMBER

Sd/-

(Bhanu Bhushan)
MEMBER

New Delhi, dated the 11th January, 2008